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JOURNALISM OF COURAGE

## CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF INTELLIVATE CAPITAL VENTURES LIMITED

Registered Office: - 1104, A Wing, Naman Midtown, 11th Floor, Senapati Bapat Marg, Prabhadevi, Mumbai, Mumbai City MH 400013

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirers M/s Amfine Capital Management (P) Ltd, Mr. Anubhav Dham and Ms. Anamika Dham, pursuant to and in compliance with Regulation 3(1) of the SEBI (AST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

The shareholders of Intellivate Capital Ventures Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:

1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.

S. No	Activity	Original Schedule Days & Dates	Revised Schedule Days & Dates
1.	Date of Public Announcement	Friday, August 27, 2021	Friday, August 27, 2021
2.	Date of publication of detailed public statement	Friday, September 03, 2021	Friday, September 03, 2021
3.	Filing of the draft Letter of Offer to SEBI	Monday, September 13, 2021	Monday, September 13, 2021
4.	Last date for a competitive offer(s)	Monday, September 27, 2021	Monday, September 27, 2021
5.	Identified Date*	Wednesday, October 06, 2021	Friday, October 01, 2021
6.	Date by which final Letter of Offer will be dispatched to the Public Shareholders	Wednesday, October 13, 2021	Friday, October 08, 2021
7.	Last date for revising the Offer Price/number of shares.	Monday, October 18, 2021	Tuesday, October 12, 2021
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Wednesday, October 20, 2021	Wednesday, October 13, 2021
9.	Date of Publication of Offer Opening Public Announcement	Thursday, October 21, 2021	Thursday, October 14, 2021
10.	Date of commencement of Tendering Period (Offer opening date)	Friday, October 22, 2021	Monday, October 18, 2021
11.	Date of Expiry of Tendering Period (Offer closing date)	Tuesday, November 09, 2021	Monday, November 01, 2021
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Wednesday, November 24, 2021	Wednesday, November 17, 2021

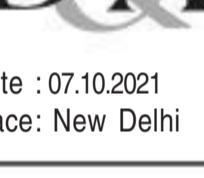
\*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

The above dates where ever it appeared in the Detailed Public Statement should be read accordingly.

The Acquirer(s) accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (AST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at [www.sebi.gov.in](http://www.sebi.gov.in).

**Issued by Manager to the Offer on behalf of the Acquirers**



**D & A FINANCIAL SERVICES (P) LIMITED**  
13, Community Centre, East of Kailash, New Delhi - 110065.  
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491

E-mail : [investors@dnafinserv.com](mailto:investors@dnafinserv.com)

Contact Person: **Mr. Priyaranjan**

## POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF ORACLE CREDIT LIMITED

Corporate Identification Number: L65910DL1991PLC043281

Registered Office - P-7, Green Park Extn, New Delhi-110016

Email: [oracle\\_credit@yahoo.co.in](mailto:oracle_credit@yahoo.co.in) | Website: [www.oraclecredit.co.in](http://www.oraclecredit.co.in)

Open Offer ("Offer") for Acquisition of upto 14,43,000 (Fourteen Lakh and Forty Three Thousand) Equity Shares of Face Value of INR 10/- (Rupees Ten only) each from equity shareholders of Oracle Credit Limited ("Target Company"), by Mr. Aditya Vikram Kanoria ("Acquirer 1") (PAN: ALSPK3630K) and Mr. Manddeep Singh ("Acquirer 2") (PAN: BKUP56966G) (HEREINAFTER CALLED AS "ACQUIRERS")

This Post Offer Advertisement is being issued by Fast Track Finsec Private Limited ("Manager to the Offer") on behalf of the Acquirers along in connection with the Offer made by the Acquirers to acquire 14,43,000 (Fourteen Lakh and Forty Three Thousand) Equity Shares of Face Value of INR 10/- (Rupees Ten Only) each ("Equity Shares") of the Target Company at INR 10.75/- (Rupees Ten and Seventy Five Paisa Only) including interest per Equity Shares, representing 26% of the outstanding Equity Share Capital of the Target Company ("Offer"), in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereof [SEBI (AST) Regulations, 2011\*] Regulations]. The Detailed Public Statement with respect to the aforementioned Offer was made in the Financial Express (English - All Edition) and Jansatta (Hindi - All edition) on March 15, 2021 (Friday)

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1	Offer Price	INR 10.75/- (Rupees Ten and Seventy Five Paisa Only)	INR 10.75/- (Rupees Ten and Seventy Five Paisa Only)
7.2	Aggregate No. of Shares Tendered	14,43,000 Equity Shares*	12,76,552 Equity Shares
7.3	Aggregate No. of Shares Accepted	14,43,000 Equity Shares*	12,76,552 Equity Shares
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Shares)	INR 1,55,12,250/- (Rupees One Crore Fifty Five Lakh Twelve Thousand Two Hundred and Fifty Only)	INR 1,37,22,934/- (Rupees One Crore Thirty Seven Lakh Twenty Two Thousand Nine Hundred Thirty Four Only)
7.5	Shareholding of the Acquirer before Public Announcement Mr. Aditya Vikram Kanoria ("Acquirer 1") Mr. Manddeep Singh ("Acquirer 2")	No. of Shares % of Equity Share Capital 4,50,347 8.11% 4,16,782 7.51%	No. of Shares % of Equity Share Capital 4,50,347 8.11% 4,16,782 7.51%
7.6	Shares acquired/ to be acquired by way of Share Purchase Agreement Mr. Aditya Vikram Kanoria ("Acquirer 1") Mr. Manddeep Singh ("Acquirer 2")	8,64,825 15.58%	8,64,825 15.58%
7.7	Shares acquired by way of Open Offer Mr. Aditya Vikram Kanoria ("Acquirer 1") Mr. Manddeep Singh ("Acquirer 2")	7,21,500* 13.00%*	6,39,700 11.53%
7.8	Shares acquired after Detailed Public Statement ("DPS") a) No. b) % of Equity Share Capital c) Price of Shares acquired	Nil Nil Nil	Nil Nil Nil
7.9	Post Offer shareholding of the Acquirer	No. of Shares % of Equity Share Capital 20,36,672 36.70% 20,03,107 36.09%	No. of Shares % of Equity Share Capital 19,54,872 35.22% 19,18,459 34.57%
7.10	Pre & Post Offer shareholding of the Public a) No. b) % of Equity Share Capital	Pre-Offer Post-Offer 29,53,221 15,10,221 53.21%	Post-Offer 29,53,221 27.21% 53.21%

\* Assuming full acceptance in the Open Offer.

The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

A copy of this Post Offer Advertisement will be available on the website of SEBI, BSE Limited and registered office of the Target Company.

Capitalized terms used in this Advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated 11.09.2021.

**Issued by Manager to the Offer on behalf of the Acquirer:**

B-502, Statesman House, 147 Barakhamba Road, New Delhi- 110001

Tel.: 011-43029809

Email: [vikasverma@tfincse.com](mailto:vikasverma@tfincse.com)

Website: [www.tfincse.com](http://www.tfincse.com)

Contact Person: Mr. Vikas Kumar Verma

SEBI Reg. No.: INM0000012500

CIN: U65191DL2010PTC200381

Fast Track Finsec Private Limited

Place: New Delhi

Date: October 07, 2021

**LAGNAM SPINTEX LIMITED**  
CIN: L17119RJ2010PLC032089  
Registered Office: A-51-53, RICO Growth Centre Hamirpur, Bhilwara- 311001, Rajasthan, India.  
Tel: +91 9461656067, Website: [www.lagnamsintex.com](http://www.lagnamsintex.com), E-mail: [rparashar@lagnam.com](mailto:rparashar@lagnam.com)

**NOTICE**  
Notice is hereby given that pursuant to the provision of Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 a Meeting of the Board of Directors of the Company will be held on Saturday, the 16th October, 2021 at 01:15 PM through video conferencing inter-alia to consider and approve the Un-Audited Financial Results of the Company along with limited review report for the Quarter and Half Year ended 30th September, 2021.  
The information in the above notice is also available on the website of the Company at [www.lagnamsintex.com](http://www.lagnamsintex.com) and on the website of National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com).  
By Order of the Board  
For Lagnam Spintex Limited  
Sd/-  
Rajeev Parashar  
Company Secretary

**MOTILAL OSWAL**  
Investment Services

We, Motilal Oswal Financial Services Limited (MOFL) a SEBI registered Investment Adviser bearing registration number INA000007100 and having registered office at Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Patel ST Depot, Prabhadevi, Mumbai - 400 025 are going to surrender our license and that if anyone has any grievances, they can lodge the grievances at scores.gov.in.

**GUJARAT METRO RAIL CORPORATION (GMRC) LIMITED**  
(Spv of Govt. of India and Govt. of Gujarat)  
Block No. 1, First Floor, Karmayogi Bhavan, Behind Nirman Bhavan, Sector 10/A, Gandhinagar: 382010, Gujarat, India  
(CIN): U60200GJ2010SGC059407

**TENDER NOTIFICATION NO: GMRC/ARCH/STNS/PKG-CA1/PH-1/2021**  
Date: 08.10.2021

E-Tenders are invited from reputed and experienced Contractors for the following tender:

Tender Name	Tender Fees
Architectural finishing, roofing, plumbing, signage etc. from Kadarsha Ni Nal to Dream City dead end of Corridor-1, Surat Metro Rail, Phase-I	INR 25,000/-

Interested bidders are requested to visit [https://gmrc.nprocure.com](http://gmrc.nprocure.com) for eligibility criteria, applying/downloading the tender document. Last date and time for Bid Submissions is 15:00 Hrs on 23.11.2021.

Any alterations in Eligibility Criteria cum Qualification Requirements, and terms of the Tender Document, or any amendment to the Tender Document, etc. will be uploaded on [https://gmrc.nprocure.com](http://gmrc.nprocure.com) and GMRC's Website [www.gujaratmetrorail.com](http://www.gujaratmetrorail.com) without any obligation or press notification or other proclamation.

Sd/-  
Managing Director,  
GMRC, Gandhinagar

**Midland microfin**  
**Midland Microfin Limited**  
CIN – U65921PB1988PLC008430  
Regd. & Corporate Office: The Axis, Plot No.1, R.B Badri Dass Colony, B.M.C. Chowk, G.T. Road, Jalandhar – 144001 (P.B.) INDIA  
Ph.: +91 181-5085555, 5086666 Fax: +91 181-5087777  
E-mail Id: [info@midlandmicrofin.com](mailto:info@midlandmicrofin.com) | Website: [www.midlandmicrofin.com](http://www.midlandmicrofin.com)

**NOTICE OF EXTRA-ORDINARY GENERAL MEETING**  
Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Company is scheduled to be held on Saturday, October 30, 2021 at 11:30 A.M. IST through video conferencing (VC) Other Audio Visual Means (OAVM) pursuant to the General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020 and 10/2021 issued by the Ministry of Corporate Affairs (MCA) and the Securities and Exchange Board of India (SEBI) (collectively referred as "Circulars") to transact the unavoidable special business set forth in the Notice of the EGM dated October 07, 2021.

The Company has appointed Ms. Harshita Aggarwal (M No. A55717), Practicing Company Secretary and in her absence, Ms. Nikita Arora (M No. F8402), Practicing Company Secretary as the Scrutinizer for conducting the e-voting process in accordance with the law in a fair and transparent manner.

In compliance with the above said Circulars, EGM Notice has been sent via email to those Shareholders who have registered their email ids with Company/ Depository Participant/ Registrar on or before September 30, 2021.

EGM Notice is also available at the Company's website at [https://www.midlandmicrofin.com/wvp-content/uploads/EGM\\_Note\\_October\\_2021.pdf](http://www.midlandmicrofin.com/wvp-content/uploads/EGM_Note_October_2021.pdf) and on the website of CDSL i.e. [www.evotingindia.com](http://www.evotingindia.com).

**Manner of registering/updating e-mail address**

Further, Shareholders holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. However, for temporary registration for the purpose of obtaining this notice, shareholders may register their email ids with the Company.

Shareholders holding shares in physical mode are requested to register their email ids with the Company by writing to Mr. Sumit Bhogwani, Company Secretary at the email id [sumit@midlandmicrofin.com](mailto:sumit@midlandmicrofin.com) by quoting your Folio No., Certificate No., PAN, Mobile No., Email-Id along with a self-attested copy of your PAN Card / Aadhar / Valid Passport and Share Certificate etc.

**Remote e-voting and voting during EGM**

The Company is also providing facility to its members to cast their vote remotely on the business as set forth in the Notice of the EGM through electronic voting system. The manner of e-voting is defined as below:

1. A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, October 22, 2021, shall only be entitled to avail

